

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/294(KB)2021

IA(I.B.C)/783(KB)2022, IA(I.B.C)/6(KB)2023, IA(I.B.C)/1509(KB)2022, IA(I.B.C)/1558(KB)2023, IA(I.B.C)/1515(KB)2023, IA(I.B.C)/1005(KB)2022, IA(I.B.C)/1003(KB)2022, IA(I.B.C)/919(KB)2022, IA(I.B.C)/1913(KB)2023, IA(I.B.C)/908(KB)2022, IA(I.B.C)/540(KB)2024, IA(I.B.C)/903(KB)2023, IA(I.B.C)/1828(KB)2023, IA(I.B.C)/949(KB)2022, IA(I.B.C)/873(KB)2022, IA(I.B.C)/1076(KB)2022, IA(I.B.C)/744(KB)2022, IA(I.B.C)/1077(KB)2022, IA(I.B.C)/470(KB)2024, IA(I.B.C)/2070(KB)2023, IA(I.B.C)/1835(KB)2023, IA(I.B.C)/1713(KB)2023, IA(I.B.C)/77(KB)2023, IA(I.B.C)/1514(KB)2023, IA(I.B.C)/1907(KB)2023, IA(I.B.C)/407(KB)2023, IA(I.B.C)/1556(KB)2023, IA(I.B.C)/1561(KB)2023, IA(I.B.C)/73(KB)2023, IA(I.B.C)/26(KB)2023, IA(I.B.C)/1901(KB)2023, IA(I.B.C)/1225(KB)2022, IA(I.B.C)/1244(KB)2022, IA(I.B.C)/1559(KB)2023, IA(I.B.C)/1950(KB)2023, IA(I.B.C)/1581(KB)2023, IA(I.B.C)/408(KB)2023, IA(I.B.C)/1547(KB)2022, IA(I.B.C)/1710(KB)2023, IA(I.B.C)/737(KB)2022, IA(I.B.C)/576(KB)2022, IA(I.B.C)/952(KB)2022, IA(I.B.C)/1094(KB)2022, IA(I.B.C)/16(KB)2023, IA(I.B.C)/319(KB)2023, IA(I.B.C)/901(KB)2023, IA(I.B.C)/559(KB)2022, IA(I.B.C)/1217(KB)2022, IA(I.B.C)/1678(KB)2022, IA(I.B.C)/271(KB)2023, IA(I.B.C)/87(KB)2023, IA(I.B.C)/1470(KB)2022, IA(I.B.C)/904(KB)2023, IA(I.B.C)/1712(KB)2022, IA(I.B.C)/363(KB)2023, IA(I.B.C)/384(KB)2023, IA(I.B.C)/1622(KB)2022, IA(I.B.C)/225(KB)2023, IA(I.B.C)/303(KB)2023, IA(I.B.C)/426(KB)2023, IA(I.B.C)/1711(KB)2022, IA(I.B.C)/335(KB)2023, IA(I.B.C)/1245(KB)2022, IA(I.B.C)/1691(KB)2022, IA(I.B.C)/733(KB)2022, IA(I.B.C)/817(KB)2022, IA(I.B.C)/1007(KB)2022, IA(I.B.C)/1004(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	RESERVE BANK OF INDIA VS SREI EQUIPMENT FINANCE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

For Resolution Professional in IA 87/KB/2023

Mr.S.K.Tiwari, Adv.

Mr.Jayesh Choradia, Adv.

Mr.U.N.Mitra,RP

For the Administrator, SREI

Mr. Jishnu Saha, Sr. Adv.

Mr. Soumyajit Mishra, Adv.

For Respondent in IA No. 1901/KB/2023

Mr. Patitia Paban Bishwal, Adv.

Mr. Saswat Acharya, Adv.

For R5 & R7 in IA 576/2022

Ms. Anjana Banerjee, Adv.

For the Respondents in IA 1245/KB/2022

Mr. K. Thaker, Adv.

Mr. Z. Haque, Adv.

Mr. Ram Maroo, Adv.

For the R5 and R6 in IA 783/KB/2022

Mr. Navneet Misra, Adv.

For the Petitioner in IA 540/2024 and For Respondent no. 9

Ms. Bodhisatta Biswas, Adv.

For the Respondents in IA 1711/2022

Mr. Dipankar Das, Adv.

For R5-R7 in IA 576/2022

Mr. Mainak Bose, Adv.

Ms. A. Banerjee, Adv.

For R6, R9, R10 in IA 576/KB/2022

Mr. Joy Saha, Sr. Adv.

Mr. Anuj Singh, Adv.

Mr. Sannidhya Dutta, Adv.

For Respondent in IA 426/2023

Ms. Nimisha Agarwal, Adv.

For R-7 in IA 908/2022

Mr. Altamash Alim, Adv.

Mr. Sumit Biswas, Adv.

Ms. Rajashree Bhowmick, Adv.

Mr. Arjun Syal, Adv.

For R1 in IA 817/2022

Mr. Altamash Alim, Adv.

Mr. Sumit Biswas, Adv.

Ms. Rajashree Bhowmick, Adv.

Mr. Arjun Syal, Adv.

For Kanoria Foundation

Mr. Saptarshi Mandal, Adv.

For R6 in IA no. 908/KB/2022

Mr. Shaunak Mitra, Adv.

Mr. Avik Chaudhuri, Adv.

For R8 in IA 77/KB/2023

Mr. Rinku Patel, Adv.

Mr. Ranjeet Prasad, Adv.

For R10 in IA 77/KB/2023
Mr. Ranjit Mukherjee, Adv.

For R1 In IA 1691/2022
Mr. Ranit Mukherjee, Adv.

For R6 in IA 77/KB/2023
Mr. S. Datta, Adv.
Mr. A. Sharma, Adv.

For R7 in IA 77/KB/2023 and R1 &R2 in IA no. 783 of 2022
Mr. Shaunak Mitra, Adv.
Ms. Iram Hassan, Adv.
Mr. Sanket Saraogi, Adv.

For IA no. 1003/2023
Mr. Nirmalya Dasgupta, Adv.
Ms. Soumali Mukhopadhaya, Adv.

For Axis Bank in IA 873/2022 and For R8 in IA799/2022
Mr. Deep Roy, Adv.
Mr. Rahul Auddy, adv.
Mr. Aditya Gooptu, Adv.
Mr. D. Savla, Adv.

For Respondent in IA 77/2023, for R1 in IA 319/2023 for Applicant in IA 470/2024
Mr. Rahul Auddy, Adv.
Mr. Aditya Gooptu, Adv.

For Respondents
Mr. Shoorjyo Mukherjee, Adv.
Mr. Vishwarup Acharyya, Adv.

For Applicant
Mr. Rishav Banerjee, Adv.
Mr. Rajarshi Banerjee, Adv.

For Respondent No.1 in IA 1678
Mr. Anurag Yadav Adv.

For Respondent No.6 in IA No.407/KB/2023
Ms. Sudarshana Dutta, Adv.

For the Respondent in IA 1217/KB/2022
Mr. Sayantak Das, Adv.

for Respondent No.11IA No.744/KB/2022

Mr. Soumalya Ganguli, Adv.

For the Applicant in IA NO. 1622/2022

Mr. Aishwarya Kumar Awasthi, Adv.

For Respondent No.1 in IA No. 783 of 2022

Ms. Smiti Verma , Adv.

Mr. Pranay Chitale, Adv.

For the Applicant in IA no. 494/2023.

Mr. Rishav Banerjee, Adv.

Mr. Aishwarya Kumar Awasthi, Adv.

Mr. Rajarshi Banerjee, Adv.

For Respondent No. 2 I.A. 1678/2022

Ms. Ranjana Roy Gawai, Adv.

Ms. Vasudha Sen, Adv.

Mr. Vineet Wadhwa , Adv.

For the Respondent, in IA 1217/KB/2022.

Mr. Sayantak Das, Adv.

For Respondent No. 5 in IA 1509 of 2022

Miss Aakanksha Nehra, Adv.

Miss Gunjan Nayyar, Adv.

For RP AMRL Hi-Tech in IA 901/2023 and IA 1244/2022

Mr Amit Singh Chauhan , Adv.

Miss Tejaswini Chandrashekar, Adv.

Mr. Syed Hamza Ghayour, Adv.

O R D E R

1. Ld. Counsel for the the parties present.

IA(I.B.C)/335(KB)2023

2. Applicant has sought certain documents in IA 335/2023 in para 26. Reply affidavit has been filed wherein details are mentioned along with dates on which 28 sets of documents have been furnished to the applicant. However, Ld. Counsel appearing for applicant states that all the documents have not been furnished.

3. Be that as it may, respondents to furnish the softcopy of documents mentioned in para 20 of its reply affidavit to the applicant during the court of the week. Post this IA on 11.06.2024.
4. Post this matter on **11.06.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)